

garding under-valuation in respect of the imports in question, the goods were reassessed by the Calcutta Custom House at Rs. 34,64,137 and on 22-2-1979 notice was issued to the C.I.W.T.C. asking them to show cause why short levy Rs. 19,82,667.55 should not be recovered under the proviso to Section 28(1) of Customs Act, 1962. The demand for the duty short levied was later confirmed by the Custom House.

(b) The value declared by the party was recommended by the concerned Customs Appraiser for acceptance after scrutiny of the agreement between the importer, a Government of India Undertaking, and the owner of the vessel "Kapetan Markos" and was approved by the concerned Assistant Collector of Customs.

(c) The case is under investigation by the Central Bureau of Investigation.

(d) The amount of short levy is realisable from the importers (CIWTC) to whom demand for the amount of short levy has already been issued. The importers have gone in appeal against the demand for duty. The amount has not so far been paid and the Appellate Collector of Customs has waived the requirement of the deposit of the amount demanded, before the hearing of the appeal.

Relaxation to SC/ST in S.A.S. Qualifying Examinations

2725. SHRI B. D. SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that where qualifying examinations are held to determine the fitness of a candidate for promotion, certain relaxations in the qualifying standards are required to be made in the case of Scheduled Caste/Scheduled Tribe candidates, if so, the details thereof;

(b) whether it is also a fact that no relaxation was made in the SAS qualifying examinations held in the year 1977, 1978 and 1979 and that the representation of SC is only 1 per cent in the total strength of 500 Section Officers in A.G.'s Office, Allahabad (U.P.); and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) Yes, Sir. According to orders issued by Government where qualifying examination is held to determine the fitness of candidates for promotion, suitable relaxation in qualifying standards in each examination should be made in the case of Scheduled Caste/Scheduled Tribe candidates. The extent of relaxation is to be decided on each occasion whenever such an examination is held taking into account all relevant facts including (i) the number of vacancies reserved, (ii) the performance of Scheduled Caste/Scheduled Tribe candidates as well as general candidates in that examination, (iii) the minimum standard of fitness for appointment to the post and also (iv) the overall strength of the cadre and that of the Scheduled Castes and Scheduled Tribes in that cadre.

(b) and (c). It is not a fact that no relaxation of the prescribed standards was made for the S.A.S. Examination held in 1977, 1978 and 1979. The Government instructions in regard to the application of relaxed standards for Scheduled Caste/Scheduled Tribe candidates were duly

kept in view while finalising the results of these examinations. The following number of SC/ST candida-

tes passed the examination by application of relaxed standards:—

Examination held in	Number passed by application of relaxed standard	
	Part-I S.A.S. Examination	Part-II S.A.S. Examination
February, 1977	13	10
December, 1977	9	40
December, 1978	12	4
December, 1979	4	49

In the special examination held in July, 1979 for the Commercial Audit Branch, 2 candidates passed by the application of relaxed standards in Part I.

It is, however, a fact that the representation of Scheduled Castes/Scheduled Tribes in the total strength of Section Officers in the offices of the Accountant General, Uttar Pradesh, Allahabad is as stated. This is because of the fact that very few Scheduled Caste/Scheduled Tribe candidates have been able to qualify in the examination despite the application of relaxed standards in their cases in accordance with the Government instructions and because the number of Scheduled Caste/Scheduled Tribe candidates of the Allahabad Offices taking the examination has also been very small.

Pushpaks with Flying Clubs

2726. SHRI K. MALLANNA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have taken a decision on equipping flying clubs with aerobatic aircraft;

(b) whether it is a fact that the proposal to replace the obsolete Pushpaks at the country's 25 flying clubs with modern aerobatic aircraft was taken about 4 years ago at the instance of the Aero Club of India; and

(c) what is the number of Pushpaks with the flying clubs including the number of them lying unused?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). No, Sir.

(c) Out of a total number of 89 aircraft, 41 are unserviceable (as on August, 1980).

Export of Basmati Rice by Food Corporation of India

2727. SHRI K. RAMAMURTHY: Will the Minister of COMMERCE be pleased to state:

(a) the reasons for directing that the export of basmati rice should now be handled by the Food Corporation of India and not by the seven State Governments and semi-Government agencies which were allowed to export rice in June, 1980;

(b) what is the position of contracts signed by the State Governments and semi-Government agencies with the importing countries; and

(c) whether the State Government agencies in Karnataka and Andhra Pradesh have been asked to shelve their rice export plan?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHID ALAM KHAN): (a) No such direction has been issued.